

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IA/2294/ND/2024 IN IB/512/ND/2023

IN THE MATTER OF:

RAJPAL TYAGI

...

Applicant

Under Section 94 Of (IBC), 2016.

Order delivered on 20.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**MR. RAJEEV MEHROTRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

:

For the RP

: Mr. Abhishek Parmar, Adv. Mr. Devender, RP in
person

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional is present physically. Let a copy of Resolution Professional's Report be served to Applicant as well as Personal Guarantor. Applicant and Personal Guarantor are directed to file their replies within seven working days, with copy in advance to the opposite side. Let this matter be posted to 07.06.2024.

Sd/-

**RAJEEV MEHROTRA
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**